

HIGH COURT OF CHHATTISGARH : BILASPUR

:: NOTICE::


No. 15072/ SCDSA /2023

Bilaspur, Dated :20/11/2023

In pursuance of this Registry's Notice No.4595/SCDSA/2021 dated 11/05/2021 application for designation as Senior Advocate has been received from Shri Amarendra Nath Bhakta.

In terms of Rule 6(3) of High Court of Chhattisgarh (Designation of Senior Advocates) Rules 2018, suggestions / views, if any, of other Stakeholders in the proposed designation are invited for consideration by the Committee for Designation of Senior Advocates for purpose of scrutiny and assessment of the application so received.

Suggestions / views may be submitted to the Secretariat of the Committee for Designation of Senior Advocates within a period of 03 weeks from the date of publication of this notice. Suggestions / views beyond the said stipulated period shall not be entertained.


(Arvind Kumar Verma)
Registrar (S & A Cell)

20.11.2023

FORM NO. 02**{Rule 4 (ii)}**

I, undersigned Advocate, practicing in the State of Chhattisgarh, submitting my application for being designated as Senior Advocate and state my consent to be so designated by the Hon'ble High Court of Chhattisgarh.

01	Name of the applicant	Amarendra Nath Bhakta (A.N. Bhakta)
02	Educational Qualification	B. Sc., L.L.B.
03	Date of birth	23.03.1955
04	Permanent residential address and mobile number of the Advocate	Near First Water Tank, In front of Satnam Bhawan, Surya Vihar, Yadunandan Nagar, Tifra, Bilaspur (CG) : Pin Code : 495223 Mob. No. 9424332221 / 7828112404
05	Address of Professional Office	Near First Water Tank, In front of Satnam Bhawan, Surya Vihar, Yadunandan Nagar, Tifra, Bilaspur (CG) : Pin Code : 495223 Mob. No. 9424332221 / 7828112404
06	Email address	amarendranathbhakta@gmail.com
07	Date of enrollment as an Advocate and where enrolled	23.04.1981, State Bar Council of MP, Jabalpur 01.11.2000, State Bar Council of CG, Bilaspur
08	Number in the roll of Advocates maintained by the State Bar Council and the date on which enrolled.	382/MP/CG/1981 : Dt. 23.04.1981
09	Are you a member of any association of Lawyer? If so, give details.	Chhattisgarh High Court Bar Association, Bilaspur.
10	Number of years' practice (Or judicial service) and in which Court?	About 41 years
11	Have you specialized in any field of law? If so, give details.	Civil, Criminal, Writs & Service matter.
12	Have you been a chamber a junior to any Lawyer? If so furnish name of such lawyer/lawyers and the period held as such.	Late Shri Loknath Dewangan (Distt. Raigarh, C.G.)
13	Are you in the panel or do you hold any office under the State or Central government?	Worked as Dy Advocate General in the Office of Advocate General, High Court of Chhattisgarh from 02.01.2019 for a period of about 06 months.
14	Reference to any important matter in which you have appeared.	A.F.R. Cases 1. Punit Ram Khunte Vs Smt. Tara Manikpuri, FA No. 324/2018 (Judgment Dtd. 04.10.2023) 2. Ishwarilal Yadav and others Vs State of CG, Cr. Appeal No.511/2014 (Judgment Dtd. 01.12.2016 through Legal Aid – Death reference case)

		<p>3. Smt. Sweta Singh Vs State of CG, WPS No. 6828/2021 (Judgment Dtd. 28.01.2022)</p> <p>4. Surajdeen Gupta Vs Mukchand Jayaswal, WP(227) No. 413/2017 (Judgment, Dt. 05.02.2018)</p> <p>5. Harbai (Died & Deleted) & Ors Vs State of MP (Now CG), S.A. No.368/2005 (Judgment Dt. 27.09.2019)</p> <p><u>Reported cases</u></p> <p>1. Sidar (Died through LRs) Vs Ganesh Ram & Ors, ILR2020 Chhattisgarh 2251.</p> <p>2. Vinod Kumar & Ors Vs State of CG & Ors, ILR2019 Chhattisgarh 1258(Vol. 3)</p> <p>3. Godhatin Bai & Ors Vs Khori Bai & Anr, ILR 2019 Chhattisgarh 698 (Vol. 2)</p> <p>4. Smt. Sulochana Devi Vs Vimla Gupta, ILR2019 Chhattisgarh 913</p> <p>5. Jaisingh Vs State of CG ILR2019 Chhattisgarh 1131</p>
15	Have you had to your credit any journal.	No
16	Have you attended or participated in any seminar / conference relating to law?	No
17	Are you connected with any faculty of law? If so, give details.	No
18	Has any application designation as senior advocate been made to the High Court of Chhattisgarh or any other Court before? If so, with what result?	No (I had submitted application for designation as Senior Advocate on 24.06.2022 but submitting instant application in compliance of judgment dated 12.05.2023 of Hon'ble Supreme Court and your letter dated 30.10.2023).
19	Are you ordinarily practicing within the jurisdiction of the High Court of Chhattisgarh?	Yes
20	Other information / particulars, if any including reported cases, legal aid work / publication etc.	<p>(a) Elected Counselor of Nagar Panchayat, Dharamjaigarh Distt. Raigarh on 29.11.1994 for a term of 05 years.</p> <p>(b) In the year 2013, my name was recommended by the Hon'ble High Court of Chhattisgarh Collegiums for appointment as Judge of High Court.</p>

Signature of the Applicant
Amarendra Nath Bhakta
(A.N. Bhakta)
Advocate